## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.421/2001.

Monday this the 21st day of May 2001.

## CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN HON'BLE MR. T.N.T.NAYAR, ADMINISTRATIVE MEMBER

Krishnan Babu,
Junior Intelligence Officer-II,
Wireless Telegraph,
Office of the Assistant Central Intelligence
Officer, Androth,
Union Territory of Lakshadweep. Applicant

(By Advocate Shri M.R.Rajendran Nair)

.Vs

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- 1. Joint Director (E)
  (Shri K.S.Sankara Narayanan),
  Intelligence Bureau Head Quarters,
  North Block, New Delhi.
- 2. Director of Intelligence Bureau, North Block, New Delhi.
- 3. Union of India represented by Secretary to Government of India, Ministry of Home Affairs, New Delhi.
- Assistant Central Intelligence
  Officer, Androth,
  U.T. of Lakshadweep. Res

Respondents

(By Advocate Shri R. Prasanth Kumar, ACGSC)

The application having been heard on 21st May 2001 the Tribunal on the same day deliveed the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant Shri Krishnan Babu, Junior Intelligence
Officer-II, Wireless Telegraph, Office of the Assistant

Intelligence Officer, Androth, Union Territory of Lakshadweep has filed this application impugning the order dated 5.3.2001 to the extent to which he is transferred from Androth Chennai. It is alleged in the application that the transfer is against the guidelines and that it would adversely affect the educational career of his daughter who is studying in 12th Standard as also would disrupt his family life. is stipulated in the impugned order A-1, the applicant made a representation for his retention in Androth, well before 30.4.2001 but he was not favoured with any reply. Apprehending that he would be relieved, the applicant has filed this application praying that the impugned order (A-1) to the extent it affects him may be set aside and the 2nd respondent be directed to consider and pass an appropriate order on A-6 representation.

- 2. When the O.A. came up for hearing, learned counsel on either side agree that the application may be disposed of directing the 2nd respondent to consider A-6 representation and to give the applicant an appropriate reply within a reasonable time and that till a reply is served on the applicant, the applicant shall be allowed to continue in his present place of posting provided that no substitute has joined on that post.
- 3. In the light of the above submission made by the learned counsel on either side, we dispose of this application directing the respondents to consider A-6 representation submitted by the applicant and to give the applicant an

appropriate reply as expeditiously as possible. We also direct that till a reply on the representation is served on the applicant the applicant may be allowed to continue in the present place of posting if a substitute has not already joined so far. No costs.

Dated the 21st May, 2001/.

 A.V.HARÍDASAN VICE CHAIRMAN

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List of Annexures referred to in the order:

A-1: True copy of order No.4/C-6/2001(4)-1345-1448 dated 5.3.2001 issued by the Ist respondent.

A-6: A true copy of the representation dated 14.5.2001 submitted by the applicant to the 2nd respondent.